

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 75 of 1996

Thursday, this the 14th day of March, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

M.B. Mukundan, Lower Division Clerk,
Naval Ship Repairing Yard,
Naval Base, Cochin-4. Applicant

By Advocate Mr N.N.Nandagopal Nambiar.

Vs

- 1 Union of India, represented by
the Secretary to Government,
Ministry of Defence,
Government of India, New Delhi.
- 2 The Chief of Naval Staff,
Naval Head Quarters, New Delhi.
- 3 The Flag Officer Commanding-in-Chief,
Southern Naval Command, Kochi-4.
- 4 The Chief Staff Officer (P & A),
Headquarters, Southern Naval Command,
Kochi- 4. Respondents

By Advocate Mr P.R. Ramachandra Menon, Addl.CGSC

The application having been heard on 14th March 1996,
the Tribunal on the same day delivered the following:

O R D E R

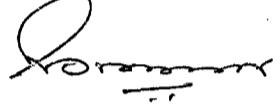
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a direction to respondents to
condone the break in his service between 10.10.84 and
15.10.84. Applicant had approached this Tribunal earlier
and we directed the respondents to examine the matter
and pass appropriate orders. Accordingly A3 order was
passed rejecting the claim. It is stated in A3 that

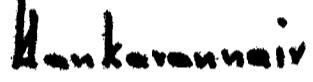
contd...

applicant had voluntarily signed an undertaking waiving benefits, if any, on account of past service, on deployment as a Lower Division Clerk. It is not disputed that applicant gave an undertaking as aforesaid. We do not find any ground for interference. If as applicant submits A4 instructions of higher authorities have not been followed, it is for applicant to bring it to the notice of that authority and seek redress. With freedom to do so we dismiss the application. No costs.

Dated the 14th day of March, 1996.


S.P. BISWAS

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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